



**The Jammu and Kashmir Town Area Committee Anantnag (Members  
Continuance Validation) Act, 1971**

Act 21 of 1971

**Keyword(s):**

**Continuance in Office, Members of Town Area Committee, Validation Act,  
Jammu and Kashmir Town Area Act**

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE JAMMU AND KASHMIR TOWN AREA COMMITTEE  
ANANTNAG (MEMBERS' CONTINUANCE VALIDATION)  
ACT, 1971.**

(Act No. XXI of 1971).

---

CONTENTS

SECTION

1. Short title.
2. Validation

SECTION

3. Bar to suits.
-

**THE JAMMU AND KASHMIR TOWN AREA COMMITTEE  
ANANTNAG (MEMBERS' CONTINUANCE VALIDATION)  
ACT, 1971.**

(Act No. XXI of 1971).

[Received the assent of the Governor on 13th October, 1971 and published in Government Gazette dated 15th October, 1971 (Extra)].

**An Act to validate the continuance in office of the members of the Town Area Committee, Anantnag.**

Be it enacted by the Jammu and Kashmir State Legislature in the Twenty-second Year of the Republic of India as follows :--

1. *Short title.*--This Act may be called the Jammu and Kashmir Town Area Committee Anantnag (Members' Continuance Validation) Act, 1971.

2. *Validation.*--(1) Notwithstanding anything contained in the Jammu and Kashmir Town Area Act, 2011 or any rule or notification issued thereunder, the term of office of the members of the Town Area Committee, Anantnag, shall be and shall always be deemed to have been validly extended from the date the term of office of the members of the said Committee expired, up to such date after the commencement of this Act as the Government may by notification specify (which period shall hereinafter be referred to as 'the validation period').

(2) Anything done, any action taken, any power exercised or duty performed during the validation period by any person or persons purporting to act as a member or members of the said Town Area Committee, Anantnag, shall, so far as may be consistent with the provisions of the Jammu and Kashmir Town Area Act, 2011 and the rules made thereunder, be as good and valid as if the term of office of the members of the said Committee had been duly extended on the day on which such thing was done, action taken, power exercised or duty performed.

3. *Bar to suits.*--No suit or other legal proceeding shall lie in any Court against the Government or any person aforementioned exercising the powers and performing the duties as a member of the aforesaid Town Area Committee during the validation period, for anything in good faith done while purporting to exercise such powers or to perform such duties.